

**HIGH COURT OF SIKKIM**

Record of proceedings

**I.A. No.01/2025**

**IN**

**MAC App. No. 01/2025 (Filing No.)**

THE BRANCH MANAGER, CHOLAMANDALAM  
MS GENERAL INSURANCE COMPANY & ANR. .... APPLICANTS

VERSUS

MINA KUMARI PRADHAN & ORS. .... RESPONDENTS

Date: 08.07.2025

CORAM :

**HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.**

For Applicants : Mr. Nirankush Dahal, Advocate.  
For Respondent : Ms. Dikcha Thapa, Advocate (On behalf of Ms.  
Nos.1 to 3. Lidyia Pradhan, Advocate.  
For Respondent : None.  
Nos. 4 & 5.

.....

**1.** Although response to the application for condonation of delay has been filed by the respondent nos. 1 to 3, the learned counsel appearing on behalf of the learned Advocate on record for the respondent nos. 1 to 3 seeks an adjournment on the ground that the learned Advocate on record is ill. Not objected by the learned counsel for the applicants.

**2.** List on 18.08.2025.

**Judge**